

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 220/Chd/Pb/2018

In the matter of:

Maxdeco. ...Petitioner
Versus
Fortis Healthcare Ltd. ...Respondent

Present: Mr.Nahush Jain, Advocate for the petitioner

Notice of this petition to the respondent-corporate debtor for 12.09.2018 to show cause as to why this petition be not admitted. Notice shall be collected by the petitioner from the Registry and the same be sent along with copy of the petition and entire paper book to the corporate debtor at the registered office by Speed Post immediately as well as at the e-mail address available on the master data of the company and file affidavit of service along with postal receipt, tracking report and copy of e-mail at least 5 days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July 27, 2018
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